

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:2693
ANSWERED ON:04.12.2009
COMPENSATION TO FARMERS
Agarwal Shri Jai Prakash

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) the per acre rate of compensation being given to the farmers of Delhi for the land acquired from them and the date on which this rate was fixed;
- (b) whether the Government of National Capital Territory of Delhi has submitted proposal to the Union Government for increasing the land compensation rate and provision of residential and industrial plot of land to them alongwith job to one of family member;
- (c) if so, the details thereof;
- (d) the action taken or proposed to be taken by the Union Government in this regard; and
- (e) the reasons for delay therein?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY)

(a) : The present minimum rate per acre for the purpose of acquisition of land in Delhi under Land Acquisition Act, 1984 with effect from 18.12.2007, as reported by the Government of National Capital Territory of Delhi (GNCTD), is as under:

(i) Rs 53,00,000/- (Rs Fifty Three Lac only) per acre for all agricultural land (excluding land situated in river bed between the forward bunds).

(ii) Rs 17,60,000/- (Rs Seventeen Lac and Sixty Thousand only) per acre for the land situated in the riverbed between the forward bunds.

GNCTD has further reported that in addition to the above stated minimum price of land, land owners in all cases are entitled to 30% solatium and other benefits as provided under the Land Acquisition Act, 1984. The actual rates are to be determined by the Land Acquisition Collector in accordance with the provisions of the Land Acquisition Act, 1984 and the prevalent case law.

(b) : No, Madam.

(c) to (e): Does not arise in view of (b) above.